

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:216

ANSWERED ON:01.03.2002

VOLUNTARY RETIREMENT SCHEME

ANANTA NAYAK;SANAT KUMAR MANDAL;T. GOVINDAN;T.M. SELVAGANAPATHI

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have a proposal to introduce voluntary retirement scheme for the Central Government employees;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to come into force?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a), (b) & (c) : Central Civil Services (Pension) Rules, 1972 already provide for Voluntary Retirement Scheme for Central Government employees. In terms of these Rules, a Central Government servant on completion of 20 years of qualifying service can seek voluntary retirement by giving notice of not less than 3 months in writing to the appointing authority. These rules also provide for option of voluntary retirement to employees who are declared surplus provided they have rendered not less than 15 years of service. These rules further provide that the qualifying service as on the date of intended retirement shall be increased by a period not exceeding 5 years subject to the condition that the total qualifying service rendered by the Government servant does not, in any case, exceed 33 years.

While there is no proposal under consideration of the Government to revise the existing voluntary retirement scheme for Central Government employees, it is proposed to offer the employees rendered surplus, an attractive VRS package as announced by the Finance Minister in his Budget Speech on 28th February, 2001. Necessary action in this regard has already been initiated.